

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 04th day of June, 2001.

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

Orginal Application No. 663 of 2001.

Sultan Singh a/a 30 years

S/o Sri Asharfee Lal, R/o Village & Post- Sheorai,
Distt. Etah.

.....Applicant

Counsel for the applicant :- Sri Rakesh Verma

V E R S U S

1. Union of India through the Secretary, M/o Communication, New Delhi.
2. The Superintendent of Post Offices, Etah Division, Etah- 207001.

.....Respondents.

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A under section 19 of the Administrative Tribunal's Act, 1985, applicant has prayed that respondents may be directed to pay allowances and other dues to the applicant as he is still serving as E.D.B.P.M, Sheorai Post Office, Distt. Etah. Applicant claims that he was appointed as E.D.B.P.M on regular basis by order dated 29.02.1996 and he took charge of the post on 09.03.1996. It is claimed that he is regularly serving on the post since then. Before coming to this Tribunal, applicant

M.B. Singh
Concise will
order dt 28/2/2001
R.C. Joshi

filed a representation before respondent No. 2 on 14.05.01. The representation, it is claimed, is still pending and the same has not been decided.

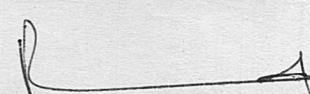
2. Considering this aspect, in our opinion, if representation has been filed before competent authority, it ought to have been decided within reasonable time. The OA is accordingly disposed of finally with the direction to respondent No. 2, Superintendent of Post Offices, Etah Division, Etah to decide the representation of the applicant ^{by a reasonable order} within a month from the date a copy of this order is filed.

3. There will be no order as to costs.

Copy of this order shall be given to the parties within 48 hours.



Member - A.



Vice-Chairman.

/Anand/